

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ECOLEX INDUSTRIAL PRODUCTS PVT LTD OPERATING IN TRADING OF RAW
MATERIAL FOR CERAMIC SECTOR AT GANDHINAGAR, GUJARAT
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	ECOLEX INDUSTRIAL PRODUCTS PVT LTD ALCR7865A U26990GJ2022PTC130963
2.	Address of the registered office	Shop No. FF/23- Vihani Complex, Opp Goras Dairy, Gandhinagar Gujarat- 382721
3.	URL of website	No Website of the Corporate Debtor
4.	Details of place where majority of fixed assets are located	At the Registered Office
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending request at cirp.ecolex@gmail.com ,
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending request at cirp.ecolex@gmail.com
10.	Last date for receipt of expression of interest	27/01/2026
11.	Date of issue of provisional list of prospective resolution applicants	02/02/2026
12.	Last date for submission of objections to provisional list	07/02/2026
13.	Date of issue of final list of prospective resolution applicants	12/02/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17/02/2026
15.	Last date for submission of resolution plans	17/03/2026
16.	Process email id to submit EOI	cirp.ecolex@gmail.com

Note : The above information is provided from the details provided by the Suspended Board of Directors.

Sd/-

Mr. Rahul Nareshbhai Shah
Resolution Professional
Reg No- IBBI/IPA-001/IP-P02170/2020-2021/13367
Validity of AFA till 30.06.2026
20 Sudershan Society, Part 2, Naranpura, Ahmedabad
Date :10/01/2026
Place : Ahmedabad

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IFIL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IFIL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) mad with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFIL HFL for an amount as mentioned hereinafter under interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act. If the borrower clears the dues of the "IFIL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IFIL HFL" and no further step shall be taken by "IFIL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Janardnprasad Tiwari Sveta Samosha And Nesta House Mrs. Chandu Tiwari Prospect No. IL10440931	All that piece and parcel of R.S.No. 28.208, R.S.No. 28, Ayodhyapuram Residency, Jitali, Ankleshwar 393001 Area Admeasuring (IN SQ. FT). Property Type: Land Area, Super, Built Up Area, Saleable, Area Property Area: 432.00, 415.00, 1.055	Rs. 1005546.00/- (Rupees Ten Lakh Five Thousand Five Hundred and Forty Six Only)	09/10/2025	07/01/2026

For further details please contact to Authorised Officer at **Branch Office** : Shop No E1 & D4, First Floor, Golden Trade Centre, Old National Highway-9 Road, Ankleshwar-393002, Dist. Bharuch or **Corporate Office** : IFIL Tower, Plot No. 98, Udyog Vihar, Ph-VI Gurgaon, Haryana.

PLACE : GUJARAT
DATE : 10.01.2026

Sd/-, Authorised Officer,
For IFIL Home Finance Limited

IDFC FIRST Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) | CIN : L65110TN2014PLC097792
Registered Office : KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax : +91 44 4564 4022

NOTICE UNDER SECTION 13 (2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	33715997	Loan Against Property	1. Vikramsinh Chandansinh Chauhan 2. Jaylonsnaba Vikramsinh Chauhan	13.12.2025	INR 2,98,917.53/-

Property Address : All That Piece And Parcel Of Land Along With Structure Standing There On Being The Residential Property Out Of Karza (Jethi) Gram Panchayat Property No. 540 In Old Gamtal, Total Admeasuring 850.00 Sq. Fts., Situated In The Sim Of Karza (Jethi), Taluka: Amrigadh, District: Banaskantha, State: Gujarat-385135, And Bounded As: **East : Public Road, North : House Of Beharsinh, West : Public Road, South: House Of Kausinh.**

2	128971959	Loan Against Property	1. Parmar Bhupendrabhai Khushabhai 2. Parmar Rajeshbhai Khushabhai	22.11.2025	INR 9,68,070.57/-
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Property Address : All That Piece And Parcel Of Land Along With Structure Standing There On Being The Residential Property Out Of Nizampura Group Gram Panchayat Property No. 291, And Assessment Serial No-303 In Old Gamtal, Total Admeasuring-1620.00 Sq. Fts, Situated In The Sim Of-parmar Vas, At- Nizampura, Ta. Vadgam, Dist.banaskantha, State. Gujarat-385421, And Bounded As:- **East : Rasto, North : House Of Parmar Somabhai Savabhai, West : Rasto, South : Open Land.**

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc., within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) . Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC First Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
Date : 10.01.2026
Place : Gujarat

**ART HOUSING FINANCE (INDIA) LIMITED**

(Formerly known as ART Affordable Housing Finance (India) Limited)
Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034
Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana 122015

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Undersigned, being the Authorized Officer of ART Housing Finance (India) Limited, a Financial Institution under Section 2(1)(m)(iv) of the SARFAESI Act, 2002 having its registered Office at 107, Best Sky Tower, Netaji Subhash Place, Pitampura, Delhi-110034 hereafter "the Secured Creditor" serve upon the present notice in below loan account number which was declared NPA as on 05.01.2026

S. NO.	LOAN A/C NUMBER	NAME OF BORROWER & CO-BORROWER	ADDRESS OF THE BORROWER & CO-BORROWER	PROPERTY ADDRESS OF SECURED ASSETS	DATE OF DEMAND NOTICE 13(2)	OUTSTANDING DUES
1.	LNRJT02723-240009724	PANKAJ KUMAR RAJPUT & KIRAN ALIAS KIRAN	UDAY NAGAR 2 STREET NO.2/8 CORNER NEAR MANSHI PLAY HOUSE, MAVDI RAJkot GUJARAT 360004 & BAHARI, NEWADHYA, RAMNAGAR, BANEWARA JAUNPUR BAZAR NEORHA UTTAR PRADESH 222128	ALL THE PIECE AND PARCEL OF IMMOVABLE PROPERTY OF RESIDENTIAL HOUSE BEARING PLOT NO. 31, PAKI SOUTH SIDE, REVENUE SURVEY NO. 115/1 SITUATED AT VILLAGE-MAVDI, DIST: RAJKOT, GUJARAT	06.01.2026	Rs.36,31,425/- (RUPEES THIRTY SIX LAKH THIRTY ONE THOUSAND FOUR HUNDRED TWENTY FIVE ONLY) AS ON 06.01.2026
2.	LNRJT02723-240009743	TRIVEDI KOMAL DHAVAL & TRIVEDI DHAVALBHAI M & TRIVEDI MANISHBHAI VENILAL	SHERI NO.1, TENAMENT, GODWON ROAD, RAJKOT, SHAKTI SOCIETY RAINAGAR MAIN ROAD NEAR POPATPADA MAIN ROAD RAJKOT GUJARAT 360001 & KRUSHNANAGAR STREET NO. 4 POPATPADA POST OFFICE NEAR POP NEAR POPATPADA MAIN ROAD RAJKOT GUJARAT 360001	ALL THE PIECE AND PARCEL OF IMMOVABLE PROPERTY A RESIDENTIAL HOUSE BEARING REVENUE SURVEY NO. 553 PAKI, CITY SURVEY WARD NO. 18, CITY SURVEY NO. 3/8/133, T.P. NO. 23 (RAJKOT), O.P.NO. 1, F.P. NO. 1; AREA KNOWN AS "MAHAVAN PARK" HOUSE CONSTRUCTED ON LAND AREA ADME. 51.93 SQ. MTRS; OF PLOT NO. 133; AT VILLAGE: RAJKOT, TA: DIST.: RAJKOT GUJARAT	06.01.2026	Rs.30,90,449/- (RUPEES THIRTY LAKH NINETY THOUSAND FOUR FORTY NINE ONLY) AS ON 06.01.2026

The Notice's are called upon to pay the above said amount within 60 days from the date of this notice failing which AHFL will be constrained to exercise its rights of enforcement of security interest as against the Secured Assets given in the Secured assets mentioned herein. This notice is without prejudice to any other right remedy available to the AHFL.

The Borrower's attention is invited to provision of the sub section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Sd/-
Authorized Officer
ART Housing Finance (India) Limited
Date : 10.01.2026
Place : Rajkot (Gujarat)

**CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**

Corporate Office: Chola Crest, Super B, C54 & C55.4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Limited, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **M/s. Cholamandalam Investment And Finance Company Limited** for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWERS & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DESCRIPTION OF THE PROPERTY POSSESSED	DATE OF POSSESSION
Loan Account No.: HL24SR000077006 Mr/Mrs. Premshankar Vijendra Rai Mr/Mrs. Kiranrai All are Residing At : Darji Chowk, Bhavani Nagar, Ghelkhadi Navsari, Ghelkhadi, Navsari, Gujarat - 396445 Also At : Plot No B/1 As per tax bill - House No.1787/0, Surbhi Nagar, Moje, Vejalpore, Sub Dist. Navsari Jalalpore, Dist. Navsari, Gujarat - 396445	22-09-2025	Rs. 20,02,911/- (Rupees Twenty lakhs Two Thousand Nine Hundred Eleven Only) as on 16-09-2025	all the piece and parcel of immovable property bearing Plot No. B/1 (After KJP Block/Survey No. 109/1 Paiklee Plot No. 1-B), (After Promulgation New Block/Survey No. 4352) admeasuring 800.00 Sq. fts. i.e. 74.349 sq. mts. Along with undivided share in the land with all rights situated at R.S.No. 109/1, Moje Village Vijalpore, Taluka, Jalalpore Dist. Navsari own by (1) premshankar vijendra ray & (2). Kiran Premshankar Ray. Four Corners of the Said Property:- East- Land of Survey No. North- Land of Pranlabbhai dave West- Road South- Plot No. B-2	06-01-2026 Possession
Loan Account No.: HL24SR000144920 Mr/Mrs. Hareesh Arvindbhai Kagthara Mr/Mrs. Parulben Hareeshbhai Kagthara All are Residing at : No 7 BL 2 Shiv Shakti, Navsari, Vibhag-2, Nr. Somnath Temple, Navsari, Gujarat - 396445 Also At : B. No. 7, Ward No. 2/1, House No. 2976, Nr. Somnath Mahadev Mandir, Shantadevi Road., Shiv Shakti No. 3 Co. Op. Hsg. Soc. Ltd., Navsari, Navsari, Navsari, Gujarat, 396445 Nr. Somnath Mahadev Mandir, Shantadevi Road, Old Rs.No - 643, 644, Tika No. 39.40, Cs	15-10-2025	Rs. 21,31,584/- (Rupees Twenty One Lakhs Thirty One Thousand Five Hundred Eighty Four Only) as on 14-10-2025	All that Piece and parcel of property bearing Block No.7, As per Navsari Nagar Paiki ward no. 3 (Old Ward No. 2), House No. 2976 admeasuring 975 Sq. ft., i.e. 90.70 sq. mtrs. at "Shiv Shakti No. 3 Co. Op. Ho. Soc. Ltd.", Situated on the land bearing Old Revenue S. No. 643, 644 paiki, Tika No. 39 and 40, City Survey No. 2275, 2278 paiki, T.P. Scheme No. 1, F. P. No. 424, of Moje Village Navsari, Shantidevi Raod, Taluka Navsari, District Navsari. Bounded as under- East: Private Property, West: Block No.6, North: Private property, South: Road	06-01-2026 Possession

DATE : 06.01.2026
PLACE : NAVSARI
AUTHORISED OFFICER,
M/s. Cholamandalam Investment and Finance Company Limited

**CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**

Corporate Office: Chola Crest, Super B, C54 & C55.4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Limited, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **M/s. Cholamandalam Investment And Finance Company Limited** for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWERS & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DESCRIPTION OF THE PROPERTY POSSESSED	DATE OF POSSESSION
Loan Account No.: HL05ME5000022534 Mr. Amrutbhai Naranbhai Chaudhari Mrs. Puriben Amrutbhai Chaudhari Both are Residing at : Dhanodiya Vas, Punasana, Punasana, Opp. Punasana Bus Stend, Mahesana, Gujarat - 382710 Also At : 1/97, Dhanodiya Vas Punasana Opp. Punasana Bus Stend Mahesana 382710	15-10-2025	Rs.2102044/- (Rupees Twenty One Lakhs Two Thousand Forty Four Only) as on 14-10-2025	All that right, titles and interest of property situated at Punasana Gram Panchayat Property No. 1/97, Assessment Serial No. 19, Dhanodiya Vas(Gamthan) admeasuring 71.02 Sq. Mtrs. Ta. & Dist. Mehsana, Registration Sub District Mehsana. EAST: ROAD WEST: HOUSE OF JITIBEN NORTH: HOUSE OF LALITBHAI SOUTH: ROAD.	06-01-2026 Possession

DATE : 06-01-2026
PLACE : MEHSANA

AUTHORISED OFFICER,
M/s. Cholamandalam Investment and Finance Company Limited

PUBLIC NOTICE

Registered Office: ICICI Bank Tower, Near Chokli Circle, Old Padra Road, Vadodara- 390007
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex Mumbai 400051
GOLD E-AUCTION CUM INVITATION NOTICE

The below mentioned borrowers have been issued notice to pay off their outstanding amount towards the facility against gold ornaments, (Facility) availed by them from ICICI Bank Limited ("ICICI Bank"). We are constrained to conduct an E-Auction of pledged gold ornaments on January 21, 2026 as they have failed to repay the dues. ICICI Bank has the authority to remove account/change the E-Auction date without any prior notice. Auction will be held online-https://jewel-auction.procuretiger.com between 12:30 pm to 3:30 pm. For detailed Terms and conditions, please log into given website. In case of deceased borrower, all conditions will be applicable to legal heirs.

Loan A/C No. Customer Name Branch Name: Ahmedabad - Ctm	Loan A/C No. Customer Name Branch Name: Dholak	Loan A/C No. Customer Name Branch Name: Palanpur
344662002381 Pankaj Patel Branch Name: Ahmedabad - Khokhro 750762000600 Rajput Branch Name: Ahmedabad - Mahabub 423557000034 Kureshi Branch Name: Ahmedabad - Chaudhary 182857000028 Dhaival Branch Name: Ahmedabad - Vanshi 034462005959 Viral Hirensinh Branch Name: Ahmedabad - Akshay 309762000357 Rohitsinh Branch Name: Ahmedabad - Rajkot 049662002724 Sunil Branch Name: Ahmedabad - Rajkot 049662002724 Sunil Branch Name: Ahmedabad - Rajkot 049662002724 Sunil Branch Name: Ahmedabad - Rajkot 174057000023 Dhanu Branch Name: Ahmedabad - Rajkot 744762000465 Kasmabhai Branch Name: Ahmedabad - Rajkot 0497620021278 Provincial 049762000342 Manishkumar Branch Name: Ahmedabad - Rajkot 1718620013703 Doshra 171857000152 Setaish Rathod Branch Name: Ahmedabad - Rajkot 212162004948 Prakashbhai 212162006003 Prakashbhai 212162006035 Prakashbhai Branch Name: Ahmedabad - Rajkot 750157000025 Travadi Asit	182962013394 Kishorabhai Rathod Branch Name: Dholak - V. Solanki 363862004129 Jadedai Gandhinagar - Kudasan li 548362000058 Vikram Singh Branch Name: Gandoli 048662007878 Dodiya Sultanbhai Sumarbhai Branch Name: Himmatnagar 045262009993 Nalishkumar 045262015457 Aravindhrai Branch Name: Jafraabad 431362000209 Mohsin Rasulbhai Branch Name: Ahmedabad - Rajkot 399962002724 Sunil Branch Name: Ahmedabad - Rajkot 170862016882 Bhairabhai Branch Name: Ahmedabad - Rajkot 170862018950 Sanjay Babubhai Branch Name: Ahmedabad - Rajkot 170862022130 Amarshibhai Branch Name: Ahmedabad - Rajkot 170862024030 Manishkumar Branch Name: Kadi 044262012114 Bhairabhai Branch Name: Khamhat 183262016499 Saksh Branch Name: Khamhat 400662001770 Haidarkhan 400662002229 Ashokbhai Branch Name: Khamhat 172062009322 Patel Chhayaben Branch Name: Khamhat Rajeshbhai Rakhulkumar	060262009097 Madhusudan Branch Name: Palanpur - Mahuram Tekadi 786562001127 Dineshbhai Branch Name: Rajkot - Kalawadroad 624862017552 Pandya Abhishek Branch Name: Rajkot - Navavati 338857000024 Vipul Branch Name: Rajkot - Rajkot 162362014872 Akubhai Najbhai Branch Name: Sayla 340162006303 Thoresa Tejashbhai 340162011593 Gajendrabhai Branch Name: Shapur - Veraval 261457000046 Sukhdevbhai Branch Name: Surendranagar 045362006398 Kattankumar Branch Name: Talaja 375757000106 Shweta Yadav Branch Name: Thangadh 170657000412 Akubhai 170662012377 Raghubhai Branch Name: Talaja 170662016358 Dvishbhai Branch Name: Thangadh 170662020604 Akubhai 170662021754 Rudratola Branch Name: Delhi- 182157000038 Shishupal Singh

Date : 10.01.2026
Place : Ahmedabad, Anand, Rajkot, Surendranagar, Sabar Kantha, Banas Kantha, Amreli, Bhavnagar, Gandhinagar, Mahesana, Jamnagar

S/d Authorised Officer
For ICICI Bank Limited

**KOTAK MAHINDRA PRIME LIMITED**

Registered Office : 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051. Branch office at: 6th Floor, 22 Camac Street, Block - B, Kolkata - 700016

POSSESSION NOTICE

(For immovable property)

(As per Appendix IV read with Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Loan Account Name: Mr. Rameshbhai Issardas Revachandani, Loan Account No. KLPAP39982, KLPAP1981 & KLPAP171047

WHEREAS,

The undersigned being the Authorised Officer of the Kotak Mahindra Prime Ltd. a Non-banking Finance Company within the meaning of the Banking Regulation Act, 1949 having its Registered Office at- 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai-400051 and Branch office at: 609-610, Arundee Complex, Race Course Gofri Road, Vadodara - 390007, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of the powers conferred under sections 13(2) and 13 (12) read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 09-Sep-2025 to, **Mr. Rameshbhai Issardas Revachandani (Borrower/Mortgagor) Having Address At:** B-28, Sharda Society, Premdas Hospital, Warasaya, Vadodara-390006. Also At: B/39, Basement, Padmavati Shopping Center, Nyaymandir, Opp. Sursagar, Vadodara-390001. Also At: Trivia, Shop No. 12, Ground Floor, Nr. Natubhai Circle, Race Course Road, Moje Jetalpur, Taluka And Dist. Vadodara-390007. Also At: Bilipatra, Flat No. 414, Fourth Floor, Opp. Bankers Hospital, Nr. Sai Baba Society, Warasaya Ring Road, Moje Savad, Taluka And Dist. Vadodara - 390006. 2. **M/s Sagar Textile Through Its Proprietor: Mr. Rameshbhai Issardas Revachandani (Co-Borrower) Having Address At:** 07, Bilipatra Duplex, B/R Rto, Warasaya, Fatepura, Vadodara-390006. Also At: B-39, Basement, Padmavati Shopping Center, Opp. Sursagar, Vadodara-390001. Also At: Trivia, Shop No. 12, Ground Floor, Nr. Natubhai Circle, Race Course Road, Moje Jetalpur, Taluka And Dist. Vadodara-390007. Also At: Bilipatra, Flat No. 414, Fourth Floor, Opp. Bankers Hospital, Nr. Sai Baba Society, Warasaya Ring Road, Moje Savad, Taluka And Dist. Vadodara - 390006. 3. **Mr. Ashok Issardas Revachandani (Co-borrower/Mortgagor) Having Address At:** 07, Bilipatra Duplex, B/R Rto, Warasaya, Fatepura, Vadodara-390006. Also At: Trivia, Shop No. 12, Ground Floor, Nr. Natubhai Circle, Race Course Road, Moje Jetalpur, Taluka And Dist. Vadodara-390007. Also At: Bilipatra, Flat No. 414, Fourth Floor, Opp. Bankers Hospital, Nr. Sai Baba Society, Warasaya Ring Road, Moje Savad, Taluka And Dist. Vadodara - 390006. 4. **Mr. Deepak Issardas Revachandani (Co-Borrower/Mortgagor) Having Address At:** 07, Bilipatra Duplex, B/R Rto, Warasaya, Fatepura, Vadodara-390006. Also At: B-28, Sharda Society, Premdas Hospital, Warasaya, Vadodara-390006. Also At: Trivia, Shop No. 12, Ground Floor, Nr. Natubhai Circle, Race Course Road, Moje Jetalpur, Taluka And Dist. Vadodara-390007. Also At: Bilipatra, Flat No. 414, Fourth Floor, Opp. Bankers Hospital, Nr. Sai Baba Society, Warasaya Ring Road, Moje Savad, Taluka And Dist. Vadodara - 390006. 5. **Mrs. Seemaben Revachandani (Co-Borrower/Mortgagor) Having Address At:** 07, Bilipatra Duplex, B/R Rto, Warasaya, Fatepura, Vadodara-390006. Also At: B-28, Sharda Society, Premdas Hospital, Warasaya, Vadodara-390006. Also At: Trivia, Shop No. 12, Ground Floor, Nr. Natubhai Circle, Race Course Road, Moje Jetalpur, Taluka And Dist. Vadodara-390007. Also At: Bilipatra, Flat No. 414, Fourth Floor, Opp. Bankers Hospital, Nr. Sai Baba Society, Warasaya Ring Road, Moje Savad, Taluka And Dist. Vadodara - 390006.

To repay total outstanding amount aggregating to **Rs.1,44,16,870.53/- (Rupees One Crore Forty Four Lakhs Sixteen Thousand Eight Hundred Seventy and Paise Fifty Three Only), payable as on 09-Sep-2025, towards the outstanding amount** (more particularly Rs.1,00,50,853.51/- for KLPAP39982, Rs.26,86,760.85/- for KLPAP1981 and Rs.16,79,256.17 for KLPAP171047), together with further interest and other charges thereon at the contractual rates upon the footing of compound interest from 10-Sep-2025, till it's actual realization ("outstanding amount") within 60 days from the date of delivery of the said Demand Notice.

The aforementioned Borrower/Co-Borrower & Legal Heir having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower & Legal Heir and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him / her under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 06th Day of January 2026.

The Borrower/Co-Borrower & Legal Heir mentioned hereinabove in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **KOTAK MAHINDRA PRIME LIMITED**, having Branch office at: 609-610, Arundee Complex, Race Course Gofri Road, Vadodara - 390007, for an amount **Rs.1,44,16,870.53/- (Rupees One Crore Forty Four Lakhs Sixteen Thousand Eight Hundred Seventy and Paise Fifty Three Only), payable as on 09-Sep-2025**, together with further interest and other charges thereon at the contractual rates upon the footing of compound interest and substitute interest, incidental, costs and charges etc. due from 10-Nov-2025 till the date of full repayment and / or realization. The Borrowers/Co-Borrowers/Legal Heirs Attention is invited to the Provisions of Sub Section (8) of Sec 13 of the Act, in respect of time available, to redeem the secured asset.

Sr No	NAME OF THE PROPERTY	DESCRIPTION OF THE PROPERTY	NAME OF THE OWNER
1	Trivia, Shop No. 12, Ground Floor, Nr. Natubhai Circle, Race Course Road, Moje Jetalpur, Taluka and Dist. Vadodara-390007.	A Shop/Show Room/ Office No. 12 on GROUND Floor admeasuring construction area of 41.71 Sq. Meter. The property is in a commercial building/ complex known as TRIVIA, which is situated in the land bearing Revenue Survey No. 31, having City Survey No. 486 Part and 487 situated at Village: Jetalpur, in Registration District & Sub-district: Vadodara. The land admeasuring 4502.40 Sq. Meter out of total land 5393 Sq. Meter of City Survey No. 486 and land admeasuring 514.00 Sq. Meter of City Survey No. 487, i.e. Total Land Area of the said Property: 5016.40 Sq. Meter. The above said Shop/ Show Room/ Office is bounded as under: East- Margin Space / C.S. No. 488, 481 & 484 West- Common Passage of Trivia Complex North- Unit No. 011 of Trivia Complex South- T.O.S. of Trivia Complex	Owned By: 1. Mr. Rameshbhai Issardas Revachandani 2. Mr. Ashok Issardas Revachandani 3. Mr. Deepak Issardas Revachandani 4. Mrs. Seemaben Revachandani
2	Bilipatra, Flat No. 414, Fourth Floor, Opp. Bankers Hospital, Nr. Sai Baba Society, Warasaya Ring Road, Moje Savad, Taluka and Dist. Vadodara - 390006	Property being Flat No. 414, on Fourth Floor, Super Built Up Area ADP 1310.00 Sq.Fts in the scheme known as "Bilipatra Complex" situated at Revenue Survey No. 384/1 Paiki 3 Area ADP 3365.00 Sq.Mtrs City Survey No. 57 of Moje Savad Registration Sub District Vadodara and District Vadodara. East-Margin Space West-Flat No. 412 North-Margin Space South-Passage As per the copy of documents provided for valuation the subject property is identified.	Owned By: 1. Mrs. Seemaben Revachandani

DATE : 06/01/2026
PLACE : VADODARA

AUTHORISED OFFICER
KOTAK MAHINDRA PRIME LIMITED

Branch Office : YES Bank Ltd., Second Floor, Unit No. G/3, 102-103, C.G Centre, C.G Road, Ahmedabad - 380009

Registered & Corporate Office : Yes Bank Limited, Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055.

POSSESSION NOTICE

Whereas,
The undersigned being the Authorized Officer of YES Bank Limited

